

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
**LOKMANGAL AGRO INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>LOKMANGAL AGRO INDUSTRIES LIMITED</b>
2.	Date of incorporation of corporate debtor	16 <sup>th</sup> October 1998
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01122PN1998PLC012974
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Lokmangal House, 8536, A/11, Murarji Peth, Old Poona Naka, Solapur, Maharashtra: 413001
6.	Insolvency commencement date in respect of corporate debtor	15 <sup>th</sup> November 2022 (Order uploaded on NCLT website on 16 <sup>th</sup> November 2022)
7.	Estimated date of closure of insolvency resolution process	14 <sup>th</sup> May 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Ajay Ganesh Marathe</b> <b>IBBI/IPA/001/IPPO1262/2018-2019/12170</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat no: 205, Sudama Yash, Chittarajan Das Road, Next to Ramkrishna Hotel, Dombivili (East), Maharashtra 421201 <b>E-mail– ajaym7@rediffmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	581, Top Floor, Sector 27, Gurugram, Haryana <b>E-mail– <a href="mailto:lokmandal@truproinsolvency.com">lokmandal@truproinsolvency.com</a></b>
11.	Last date for submission of claims	30 <sup>th</sup> November 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) <a href="https://www.ibbi.gov.in/home/download">https://www.ibbi.gov.in/home/download</a> s (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench V has ordered the commencement of a corporate insolvency resolution process of **LOKMANGAL AGRO INDUSTRIES LIMITED** on **15<sup>th</sup> November, 2022**.

The creditors of **LOKMANGAL AGRO INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before **30<sup>th</sup> November 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-11-2022  
Place: Maharashtra



Mr. Ajay Ganesh Marathe  
Interim Resolution Professional  
Reg. No. IBBI/IPA/001/IPPO1262/2018-2019/12170

